

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.100/749/2015 in O.A.No.100/575/2015

Wednesday, this the 31<sup>st</sup> day of August 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Vikram Sharma  
Aged about 25 years  
s/o Mr. Kishan Pal  
r/o 471, Type IV, Laxmi Bai Nagar  
New Delhi – 110 023

(Mr. M. K. Bhardwaj, Advocate)

..Applicant

Versus

1. Mr. Arun Goyal  
Vice Chairman  
DDA, INA, Vikas Sadan  
New Delhi

2. Mr. N K Gupta  
Commissioner (Personnel)  
DDA, INA Vikas Sadan  
New Delhi

..Respondents

(Ms. Sriparna Chatterjee, Advocate)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

Vide Judgment dated 12.02.2015 passed in O.A. No.575/2015, following directions were issued:-

“5. In view of the aforesaid position, the OA is disposed with the direction to the respondent-DDA to consider the claim of the applicant for appointment on compassionate ground in terms of scheme within a period of two months from the date of receipt of copy of this order. It shall also consider the claim of the Applicant for disbursement of Rs.60,000/- towards benevolent funds and CGEGIS as admissible under the rules and if they are due, they shall also be paid to him.”

2. The respondents have now filed a miscellaneous application accompanied with copy of the communication dated 21.07.2016 addressed to the applicant. From the perusal of the communication, it appears that the case of the applicant was placed before the Screening Committee constituted to consider the claims for compassionate appointments. The Committee held its meeting on 15.07.2016 and after due consideration, it rejected the claim of the applicant on account of the following circumstances:-

- “(i) Widow of deceased employee has expired.
- (ii) Both the daughter of deceased employee are married.
- (iii) The applicant is 26 year of age having no liability.”

The Committee is of the opinion that the applicant is not in distress condition.

3. From the above, we find that the Judgment of the Tribunal has been fully complied with. Proceedings dropped.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**August 31, 2016**  
/sunil/